

**IA 160/2022 Sansar Property LLP V/s
Lavasa Corporation Ltd
IN THE MATTER OF
Raj Infrastructure Development (India)
Pvt Ltd.**

**V/s
Lavasa Corporation Ltd.**

APPEARANCE :

FOR THE CoC : Adv. Pulkit Sharma

FOR THE RESOLUTION PROFESSIONAL : Adv. Ashish Kamat

MA 4020 of 2019 and IA 160 of 2022

FOR THE APPLICANT : Adv. Ami Jain

FOR THE RESPONDENT : Adv. Ashish S Kamat

IA 304/2022 IA 978/2022

FOR THE RESPONDENT : Adv. Amol Jhunjunwala

IA 1233/2020 IA 113/2022 IA 1263/2022

FOR THE APPLICANT : Adv. Kiran Gandhi

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

MA 4020 of 2019 and IA 160 of 2022:- Heard, Counsels for both the parties for suitable time and **reserved for orders**. Counsel for both the parties are directed to file written submissions within a period of two weeks from today.

By consent of the parties list all other Applications on **05.09.2022** be shown **high on board**.

**Sd/-
SHYAM BABU GAUTAM
Member (Technical)**

01.08.2022
ANKIT

**Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)**